

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 55 OF 2022 (SZ)

IN THE MATTER OF:

Arige Veeraswamy,
R/o.Yadadri-Bhuvanagiri District.

....

Applicant(s)

Versus

Telangana State Pollution Control Board
rep. by its Member Secretary,
Hyderabad & Ors.

....

Respondent(s)

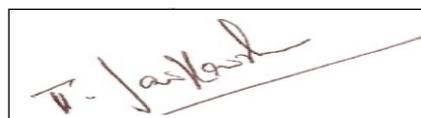
**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 1)**

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Place: Hyderabad

Date: 23-03-2024.



COUNSEL FOR RESPONDENT No. 1

REPORT DATED 28-02-2024 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO.55 OF 2022.

Sri Arige Veeraswamy, R/o.Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs.52,09,150/-.

The Hon'ble NGT (SZ) vide order dated: 20.02.2024 directed the Respondent Board to file a report on the status of the stored Hazard Waste, whether the storage is authorized, what is the timeline for such storage, etc.

In this regard, the following is submitted:

1. Three industries namely M/s. Divi's Laboratories Pvt Ltd., Lingo jigudem (V) & Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District; M/s. Srinu Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District and M/s.Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District are located in the proximity of the applicant's land (OA No.55 of 2022).
2. A similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ).
3. The above three industries having valid Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, permitting them for collection, reception, storage, treatment, transport, and disposal of hazardous wastes. (**Annexure – I, II & III**).
4. As per the Authorization issued under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the Respondent industries are permitted to store the hazardous or other waste for a period not exceeding 90 days, at the end of which such waste is processed or disposed of.
5. The officials of the Respondent Board inspected the above industries on 26.02.2024 and the details of Hazardous wastes stored, facilities for storage, etc, is submitted as below:

Name of the industry	Hazardous Waste storage facility available (Yes/No)	Quantity of Total Hazardous Waste disposed in last 6 months	Quantity of Total Hazardous Waste stored (on 26.02.2024)
M/s. Divi's Laboratories Pvt Ltd.,	Yes. 3 sheds of area 250, 500 and 120 Sq.Mtrs with concrete flooring. (Photograph – 1 & 2) – Annexure-IV	5859.9 Tons*	73.45 Tons

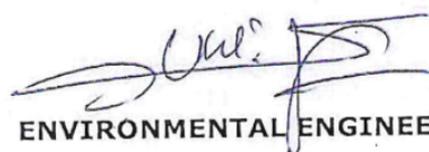
Name of the industry	Hazardous Waste storage facility available (Yes/No)	Quantity of Total Hazardous Waste disposed in last 6 months	Quantity of Total Hazardous Waste stored (on 26.02.2024)
M/s. Srinu Pharmaceuticals Pvt. Ltd	Yes. 2 sheds of area 63.8 and 59.625 Sq.Mtrs with concrete flooring. (Photograph - 3 & 4) Annexure-V	166 Tons#	9.3 Tons
M/s.Maruti Cottex Ltd.,	Yes. 1 closed storage of area 55.7 Sq.Mtrs with concrete flooring. (Photograph - 5) Annexure-VI	25.78 Tons#	12.95 Tons
*From Aug' 2023 to Jan' 2024. #From Sep' 2023 to till date i.e., 26.02.2024.			

6. The Respondent industries have provided closed facilities for storage of hazardous waste in their plant premises.
7. The Respondent industries, M/s. Divi's Laboratories Pvt Ltd., has disposed 857.5 tons of Hazardous Waste in the month of Jan' 2024, M/s. Srinu Pharmaceuticals Pvt. Ltd has disposed 19.56 tons of Hazardous Waste in the month of Jan' 2024 and M/s.Maruti Cottex Ltd., has disposed 19.74 tons of Hazardous Waste in the month of Dec' 2023 for co-processing to cement industries / further treatment and disposal to Treatment, Storage and Disposal Facility (TSDF), Dundigal, Medchal - Malkajgiri District.
8. As per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and as per the Hazardous Waste Authorization issued by the Respondent Board, the Respondent industries shall store the hazardous and other wastes for a period not exceeding ninety (90) days.

It is kindly submitted that the Respondent Board will closely monitor the Respondent industries for compliance of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Place: Nalgonda

Date: 28-02-2024


ENVIRONMENTAL ENGINEER

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**CONSENT & HWA ORDER (CHANGE OF PRODUCT MIX)
RED CATEGORY**

Annexure-I

Consent Order No: 240524964867

Date:01.02.2024

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Divi's Laboratories Limited (Unit -1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojigudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppal Mandal, Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	HTDS effluents (Process & washings)	469 KLD	<ul style="list-style-type: none"> Shall be stripped off for organics recovery. Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to LTDS treatment system. Stripped effluents for forced evaporation in MEE followed by ATFD. Condensate from MEE & ATFD shall be routed to LTDS treatment system. ATFD salts to TSDF. Segregated useful inorganic semi liquid material from HTDS effluent shall be disposed to authorized recyclers.
2	LTDS effluents (Process & washing – 726 KLD) + Boiler Blow down- 40 KLD + Cooling tower blow down – 800 KLD + DM / Softener regeneration – 150 KLD + Incinerator Scrubber – 20 KLD + Domestic effluents – 512 KLD)	2248 KLD	<ul style="list-style-type: none"> Treated in ETP Treated effluents from ETP shall be filtered in the RO Plant. RO Permeate water for reuse in the Plant. RO rejects to MEE.
	Total	2717 KLD	

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ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Coal fired boiler of capacity 1 x 24 TPH Attached to Coal fired boiler of capacity 1 x 16 TPH
2	Attached to Coal fired boiler of capacity 2 x 24.TPH (Standby)*
3	Attached to Oil Fired Boiler 2 x 4 TPH
4 & 5	Attached to Thermic fluid heaters of capacity 6 X 4 lakh K.cal/hr
6	Attached to Incinerator of capacity 9 TPD
7	Attached to DG sets of capacity Attached to 1 x 625 KVA, 750 KVA, 2 x 320 KVA, 3 x 1250 KVA, 9 x 1500 KVA & 2 x 2000 KVA

iii) HW Authorisation No. 240524964867

Date:01.02.2024

**HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]**

M/s. Divi's Laboratories Limited (Unit -1), Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of Lingojugudem (V) and Sy.No.505 & 506 of Aregudem (Hamlet of Pantangi Village) of Choutuppall Mandal, Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. Hazardous wastes with disposal option :

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Process residues (Organic residue)	28.1 of Schedule – I	36409.9 Kg/day	Shall be disposed to Cement Units for Co-processing / AFR facilities for pre-processing (or) M/s. TSDF, Dundigal for pre-processing.
2.	Solvent Residue (Distillation bottom residue)	20.3 of Schedule -I		
3.	Spent carbon	28.3 of Schedule-I	1018.2 Kg/day	
4.	ETP sludge	35.3 of Schedule – I	4500 Kg/day	
5.	MEE Salts	35.3 of Schedule – I	71878 Kg/day	Shall be disposed to TSDF for land filling
6.	Sodium Chloride	35.3 of Schedule – I	97.2 Kg/day	Shall be disposed to authorized recovery units / TSDF, for land filling.
7.	Incineration ash	-	9 Kg/day	Shall be disposed to TSDF for landfill / authroised vendors.

2. Hazardous wastes with recycling option:

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Spent catalyst	28.2 of Schedule – I	135.18 Kg/day	Shall be disposed to TSDF / returned to supplier for recovery
2.	Spent acids	29.6 of Schedule – I	24 KLD	Shall be recovered and recycled within industry / disposed to the End users / Authorized units.
3.	Spent Solvents	28.6 of Schedule – I	270 KLD	Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent Solvents which cannot be reused in the plant shall be disposed to the End Users / Authorized Cement manufacturing units for
4.	Mixed spent solvents	28.6 of Schedule-I	236 KLD	

				Co-processing / AFRF facilities of M/s: GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s: TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders / recyclers.
5.	Waste Oil	5.1 of Schedule - I	35 Ltrs/day	Shall be disposed to authorized Re-processors / Recyclers.
6.	Container & container liners of hazardous waste & chemicals	33.3 of Schedule - I		After complete detoxification, it shall be disposed to the outside agencies.
	a) MS drums		120 Nos/day	
	b) HDPE drums		74 Nos/day	
	c) Carboys		210 Nos/day	
	d) Container liners		119 Nos/day	
7.	Spillages / rejected materials	-	20.0 Kg/day	Onsite incineration / Authorized cement manufacturing units for Co-processing / TSDF, Dundigal for incineration.
8.	Waste insulation / Glass wool	-	320 Kg/day	Shall be disposed to authorized Re-processors / TSDF.
9.	E - waste	-	4.0 Kg/day	Shall be disposed to authorized E - waste Re-processors/ recyclers / dismantlers.

This consent order is valid for manufacturing the following products along with quantities mentioned therein as per CFE (expansion) order dt. 12.12.2023.

S. No.	Name of Products	Quantity (Kg/day)	No. of Stages	Starting Raw Material	Quantity (Kg/day)
1	Naproxen	2213.7	1	DL-Naproxen	5610
2	Dextromethorphan HBr	1019.2	2	N-Formyl octabase	1219
3	Iopamidol	493	2	Atipa dichloride	616
4	Nabumetone	548	1	2-Acetyl-6-methoxynaphthalene	961
5	Valacyclovir HCl	328.8	1	Acyclovir (Cbz-L-Valine)	384
6	Levetiracetam	1808	2	S-Butanoic acid (Ethyl 2bromobutyrate)	9548
7	Proguanil HCl	21.9	2	Isopropyl amine	11
8	Sulphazine	13.7	1	4-Nitro toluene	30
9	Quetiapine	27.4	1	Dibenzo-(b,f)(1,4)thiazepine 11-(10H)-one	20
10	Atovaquone	65.8	1	4-CPCCA (1,4-Naphtoquinone)	123
11	Carvedilol	11	2	4-Hydroxycarbazole	7
12	Marcoumar	5.5	1	4-hydroxycoumarin	6
13	N-Hydroxy succinimide	41.1	1	Succinic anhydride	71
14	Niacin	274	1	3-Cyanopyridine	293
15	Free Amine Pivalate Ester	207.1	3	CBZ Aminonitrile	85
16	Diltiazem HCl	164.4	1	Cis-(+)-hydroxylactam	145

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17	R-Amine	2.74	3	p-Methoxy Phenyl acetone	6
18	Apocarotenal	13.7	3	Isoprene	16
19	EF-9	1.37	3	Cotton (D-(+)-Cellobiose)	20
20	N-Boc-Ethylenediamine	22	1	Di-tert-butyl dicarbonate	39.3
21	FumaraldehydeBis (Dimethyl acetal)	328.8	1	Furan	183
22	CME	164.4	2	L-Menthol	139
23	Bromo OTBN	821.9	1	1-chloro-4-methylbenzene	851
24	ISIO-II	11.51	1	Dimethylmalonate	10
25	Iopromide	2465.74	2	5-Nitroisophthalic acid monomethyl ester	1092
26	Rivaroxaban	13.7	4	Aniline	23
27	DL-Naproxen	2437	3	2-Acetyl-6methoxynaphthalene	2308
28	Molnupiravir	27.4	3	Trimethyl orthoformate (Uridine)	27
29	Mesalamine (Mesalazine)	1315	1	2-Hydroxy-5-Nitrobenzoic acid	4480
30	Irbesartan	274	2	Cyclopentanone (Br OTBN)	236
31	OTBN	548	2	2-Chloro Benzo Nitrile	534
32	Losartan Potassium	657.53	1	2-Butyl-4-chloro-5-formyl imidazole	371
33	Losartan base	164.4	1	1-((2-(1H-tetrazole-5-yl) biphenyl-4-yl) methyl)-2butyl-4-chloro-1H-imidazol-5-yl) methanol (Losartan)	173
34	Trityl tetrazole Methyl Biphenyl	548	1	2-Cyano-4-methyl biphenyl	235
35	Desloratadine	13.7	1	Loratadine	20
36	Uridine	82.2	1	Uracil	59
37	Dextromethorphan base	8.2	1	Dextromethorphan Base Wet material	9
38	2-Cl-3,4-PMBoxy Benzamide	13.7	2	Isovanillin	7
39	Brivaracetam	11	3	(R)-4-Propylpyrrolidin-2-one	39
40	Benzo[d]thiazole-6-sulfonyl chloride	13.7	1	Benzothiazole	47
41	2-Butyl-4-chloro-5-formyl imidazole	13.7	1	Valeronitrile	11
42	5-cyano-2-fluoro-3(trifluoro methyl)benzoic acid	2.74	2	4-fluoro-3-(trifluoro methyl)benzonitrile	3
43	Potassium 3-(benzyloxy)-4hydroxytetrahydro-2Hpyran-4-sulfonate	5.5	1	Tetrahydro-4H-pyran-4-one	4
44	Fmoc-L-OH	54.8	1	L-OH	18
45	Fmoc Glycine	13.7	1	Glycine	15
46	Fmoc- L-Phenylalanine	8.2	1	L-Phenylalanine	5
47	BenserazideHCl	8.2	2	Pyrogallol	8
	R&D Products	100	--	--	--
	Total	17409.13			

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This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31st March,2026.

Sd/-
MEMBER SECRETARY

To
M/s. Divi's Laboratories Limited (Unit -1),
Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of
Lingojigudem (V) and Sy.No.505 & 506 of
Aregudem (Hamlet of Pantangi Village) of
Choutuppal Mandal, Yadadri Bhuvanagiri District

///T.C.F.B.O///

M. Phau 01/2/2024

SENIOR ENVIRONMENTAL ENGINEER
(CFO - UNIT-III)

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SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFE (change of product mix) order dt.12.12.2023. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions CFE (change of product mix) order dt.12.12.2023 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total fresh Water Consumption shall not exceed 4990 KLD

Sl. No.	Purpose	Quantity (KLD)
1	Process & Floor washings & reactor washings.	970 KLD
2	Boiler feed	1200 KLD
3	Cooling (make up)	1500 KLD
4	DM / Softener	150 KLD
5	Scrubber	20 KLD
6	Domestic	550 KLD
7	Gardening	600 KLD
	Total	4990 KLD (Fresh water-3120 KLD & Recycled treated waste water-1870 KLD)

2. During the maintenance / breakdown of ZLD, the pre-treated LTDS effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁺⁶)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l

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Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to Coal fired boiler of capacity 1 x 24 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
	Attached to Coal fired boiler of capacity 1 x 16 TPH	NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached to Coal fired boiler of capacity 2 x 24 TPH (1 No. Standby)	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
3	Attached to Oil Fired Boiler 2 x 4 TPH	-	-
4 & 5	Attached to Thermic fluid heaters of capacity 6 x 4 lakh K.cal/hr	SPM	115 mg/Nm ³
6	Attached to Incinerator of capacity 9 TPD	SPM	115 mg/Nm ³
7	Attached to DG sets of capacity Attached to 1 x 625 KVA, 750 KVA, 2 x 320 KVA, 3 x 1250 KVA, 9 x 1500 KVA & 2 x 2000 KVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The existing CFO & HWA (Expansion) order dt. 29.09.2023 valid upto 31.03.2026 stands cancelled.
8. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
10. The industry shall segregate effluents into LTDS & HTDS effluents separately.
11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
12. The industry shall provide and maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluents & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol..
13. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.
14. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions. They shall install vent condensers to the underground storage tanks.
16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odor problem.
23. The industry shall develop greenbelt as per norms.
24. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

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25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
 26. The industry shall not use effluents in cooling towers under any circumstances.
 27. The industry shall not discharge any effluents onland within or outside the plant premises.
 28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.
 29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.
 30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
 31. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
 32. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
 33. The industry shall provide and maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
 34. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.
 35. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to recyclers.
 36. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.
 37. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.
 38. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
 39. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
 40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details.
 - ii) Quantity of Effluents generated and reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed
 - (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

41. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
42. The industry shall comply with Task Force directions issued by the Board from time to time.
43. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
44. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE – C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorized traders/ recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**Sd/-
MEMBER SECRETARY**

To
M/s. Divi's Laboratories Limited (Unit -1),
Sy.No. 238, 247 to 250, 260 to 279, 289 to 293 & 302 of
Lingojigudem (V) and Sy.No.505 & 506 of
Aregudem (Hamlet of Pantangi Village) of
Choutuppal Mandal, Yadadri Bhuvanagiri District

///T.C.F.B.O///

M. Praveen 01/02/2024

**SENIOR ENVIRONMENTAL ENGINEER
(CFO – UNIT-III)**



13

CONSENT & HWA ORDER (EXPANSION)
RED CATEGORY

Annexure-II

Consent Order No: 220523938005

Date: 17.08.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Srinu Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge (KLD)	Treatment & Disposal
1	HTDS effluents: Process - 83.19 KLD + Scrubber - 14.5 KLD + RO rejects - 20 KLD	117.69	<ul style="list-style-type: none">➤ Shall be stripped off for organics recovery.➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be sent to LTDS treatment system.➤ Stripped effluents for forced evaporation in MEE followed by ATFD.➤ Condensate from MEE & ATFD shall be routed to LTDS treatment system.➤ ATFD salts to TSDF.
2	LTDS Effluents: Process - 14.09 KLD + Washings - 12 KLD + Cooling tower bleed off - 41.50 KLD + Boiler blow down - 12.5 KLD + Domestic - 74 KLD	154.09	<ul style="list-style-type: none">➤ LTDS effluents along with condensate of MEE & ATFD shall be treated in biological ETP followed by filtration in the RO Plant.➤ RO Permeate to reuse.➤ RO rejects to MEE followed by ATFD.
	Total:	271.78 KLD	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached Coal fired Boiler of capacity 1 x 3 TPH
2.	Attached Coal fired Boiler of capacity 1 x 1 TPH
3.	Attached Coal fired Boiler of capacity 1 x 10 TPH
4.	Attached to Thermic fluid heater of capacity 1 x 2 Lakh K.cal/hr

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5.	Attached to Thermic fluid heater of capacity 1 x 3 Lakh K.cal/hr
6.	Attached to Process vents
7.	Attached to DG set of capacity 1 x 125 KVA, 1 x 250 KVA , 2 x 500 KVA & 3x 1000 KVA

iii) HW Authorisation No. 220523938005Date:17.08.2022

**HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]**

M/s. Srini Pharmaceuticals Pvt. Ltd, Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE, 310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA, Choutuppal (V&M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

I) **Hazardous wastes with disposal option:**

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option
1.	Organic residue	28.1 of Schedule - I	10936 Kg/Day	Shall be disposed to Authorized cement plants for co-processing/ TSDF Dundigal / AFR facilities for pre-processing.
2.	Spent Carbon	28.3 of Schedule - I	347 Kg/Day	
3.	Solvent Distillation residue	28.1 of Schedule - I	2425 Kg/Day	
4.	ETP sludge	35.3 of Schedule - I	230 Kg/Day	
5.	Organic distillate from MEE stripper	28.1 of Schedule - I	2120 Kg/Day	
6.	Inorganic Solid waste	28.1 of Schedule - I	3774 Kg/Day	Shall be disposed to TSDF for secured landfill
7.	MEE Salts	35.3 of Schedule - I	7704 Kg/Day	

II) **Hazardous wastes with recycling option:**

S. No.	Description	Stream	Quantity	Disposal option
1.	Used Oils	5.1 of Schedule	3000 Lt/Year	Shall be disposed to authorized agencies
2	Spent solvents	28.5 of schedule - I	115.16 TPD	Recovered within the premises.
3	Containers & container liners of HW & Haz. Chemicals	33.3 of schedule - I	1500 No/ month	After complete detoxification, shall be disposed off to outside agencies.
4	Used Lead Acid Batteries	17 of Schedule - IV	24 No/ annum	Shall be sent back to suppliers on buy back basis
5	Coal Ash from boiler	-	20125 Kg/day	Shall be disposed to Bricks manufacturers

This consent order is valid for manufacture of the following products along with quantities as per CFE (expansion) order dt. 10.06.2021.

Sl. No	Name of the Product	Capacity (Kg/day)	No. of stages	Name of the starting raw material	Quantity (Kg/day)
1	Abacavir	160.00	3	4,6-dichloropyrimidine-2,5-diamine	175.20

2	Adapalene	150.00	2	1-(6-bromonaphthalen-2-yl)ethanone	123.00
3	Amiloride	140.00	2	3,5-diamino-6-chloropyrazinocarbonitrile	146.30
4	Amlodipine Besylate	400.00	7	Phthalic anhydride	325.33
5	Apixaban	150.00	3	3-Morpholin-4-yl-1-[4-(2-oxo-piperidin-1-yl)-phenyl]-5,6-dihydro-1H-pyridin-2-one	182.50
6	Apremilast	136.67	2	1-(3-Ethoxy-4-methoxy-phenyl)-2-methanesulfonyl-ethylamine	174.93
7	Argatroban	150.00	3	(2R,4R)-ethyl 1-((S)-2-amino-5-(3-nitroguanidino) penta noyl) -4-methylpiperi dine-2-carboxy late hydrochloride	195.75
8	Aripiprazole	400.00	3	7-Hydroxy-3,4-dihydro-1H-quinolin-2-one	246.00
9	Atorvastatin Calcium Trihydrate	210.00	4	(6-Isocyanomethyl-2,2-dimethyl-[1,3]dioxan-4-yl)-acetic acid Tert-butyl ester	163.80
10	Avanafil	136.67	2	((S)-ethyl 4-((3-chloro-4-methoxybenzyl amino)-2-(2-(hydroxymethyl)) pyrrolidin-1-yl)pyrimidine-5-carboxylate	176.98
11	Baloxavir Marboxil	130.00	3	(R)-7-(benzyloxy)-3,4,12,12a-tetrahydro-1H-[1,4]oxazino [3,4-c]pyrido [2,1-f][1,2,4] triazine-6,8-dione	130.65
12	Bazedoxifene	126.67	2	1-(2-(4-(chloromethyl) phenoxy) ethyl)azepane	88.67
13	Bilastine	140.00	3	4-(2-(4,4-dimethyl-4,5-dihydro oxazol-2-yl)propan-2-yl) phenethyl 4-methyl benzenesulfonate	177.10
14	Brinzolamide	133.33	3	6-Chloro-2-(3-methoxy-propyl)-1,1-dioxo-1,2,3,4-tetrahydro-1H-thieno[3,2-e][1,2]thiazin-4-ol	182.67
15	Brivaracetam	120.00	2	(R)-N-((S)-1-amino-1-oxo butan-2-yl)-3-(hydroxymethyl) hexanamide	193.80
16	Clonazepam	206.67	3	2-Amino-2-chloro-5-nitro benzophenone	302.47
17	Clopidogrel Bisulfate	333.33	4	Amino-(2-chloro-phenyl) acetic acid	231.33
18	Dabigatran Etxilate Mesylate	400.00	6	4-(methyl amino)-3-nitro benzoic acid	244.44
19	Danofloxacin	136.67	2	Ethyl 1-cyclopropyl-6,7-difluoro-4-oxo-1,4-dihydro quinoline-3-carboxylate	148.28
20	Darunavir	126.67	3	4-(1,3-dioxoisindolin-2-yl) benzene-1-sulfonyl chloride	127.33
21	Dasatinib	140.00	2	2-(piperazin-1-yl)ethanol	51.80
22	Deferasirox	196.67	2	4-Amino benzoic acid	121.93
23	Deferiprone	400.00	1	Maltol	442.40
24	Dexlansoprazole	183.33	2	2-(chloromethyl)-3-methyl-4-(2,2,2-trifluoroethoxy)pyridine hydrochloride	181.13
25	Dextromethorphan Hydrobromide Monohydrate	666.67	2	3-Methoxy-9a,13a,14a-morphinan	598.67

26	Donepezil	140.00	4	Piperidine-4-carboxylic acid ethyl ester	190.40
27	Donepezil Hydrochloride	150.00	5	3-(3,4-Dimethoxyphenyl) propionic acid	81.50
28	Doxazosin Mesylate	263.33	2	N-(1,4-Benzodioxan-2-carbonyl)piperazine	172.90
29	Duloxetine Hydrochloride	140.00	3	3-Dimethylamino-1-thiophen-2-yl-propan-1-ol	155.40
30	Edoxaban	136.67	2	Tert-butyl ((1R,2S,5S)-2-amino-5-(di methyl carbamoyl) cyclohexyl) carbamate oxalate	164.00
31	Enalapril Maleate	350.00	2	2-(4-Methyl-2,5-dioxo-oxazolidin-3-yl)-4-phenyl-butyric acid ethyl ester	380.00
32	Esomeprazole Magnesium Trihydrate	240.00	2	5-Methoxy-2-(4-methoxy-3,5-dimethyl-pyridin-2-ylmethyl sulfanyl)-1H-benzoimidazole	284.40
33	Favipiravir	130.00	3	Pyrazin-2-yl amine	168.35
34	Fluvoxamine Maleate	300.00	2	5-Methoxy-1-[4-(trifluoro methyl) phenyl]-1-pentanone	344.00
35	Hydroxy Chloroquine Sulfate	400.00	3	3-Chloro aniline	144.00
36	Labetalol Hydrochloride	333.33	3	5-(2-bromoacetyl)-2-hydroxybenzamide	926.67
37	Lamivudine	150.00	4	L(+)-Menthol	220.50
38	Lamotrigine	146.67	2	(2,3-Dichloro-phenyl)-oxo-acetonitrile	170.13
39	Lansoprazole	183.33	5	2,3-Lutidine	120.27
40	Levitracetum	400.00	3	2-Amino butyramide HCl	484.00
41	Levofloxacin Hemihydrate	266.67	1	8,9-Difluoro-3-methyl-6-oxo-2,3-dihydro -6H-1-oxa-3a -aza-phenalene-5-carboxylic acid	300.80
42	Linagliptin	160.00	4	8-Bromo-7-but-2-ynyl-3-methyl-3,7-dihydro-purine-2,6-dione	168.00
43	Loratadine	133.33	5	3-[2-(3-Chloro-phenyl)-ethyl]-pyridine-2-carbonitrile	202.67
44	Mirabegron	166.67	6	2-Phenethylamine	135.00
45	Mirtazapine	250.00	4	1-methyl-3-phenyl-piperazine	303.50
46	Montelukast Sodium	150.00	3	1-{3-[2-(7-Chloro-quinolin-2-yl)-vinyl]-phenyl}-3-[2-(1-hydroxy-1-methyl-ethyl)-phenyl]-propan-1-ol (MON10)	207.00
47	Mycophenolate Mofetil	200.00	1	Mycophenolic acid	176.00
48	Netarsudil	153.33	3	tert-Butyl (2-(4-(hydroxyl methyl)phenyl)-3-(isoquinolin-6-ylamino)-3-oxopropyl) carbamate	258.37
49	Nitrofurantoin	173.33	2	5-Nitrofurfuryl diacetate	263.47
50	Olanzapine	183.33	2	2-Methyl-4H-3-thia-4,9-diaza-benzo[f]azulen-10-ylamine Hydrochloride	206.07
51	Omeprazole	600.00	2	Omeprazole	200.60

52	Omeprazole Magnesium	170.00	1	2-Chloromethyl-4-methoxy-3,5-dimethyl pyridine Hydrochloride	651.00
53	Oseltamivir Phosphate	220.00	3	5-(1-Ethyl-propoxy)-7-oxa-bicyclo[4.1.0]hept-3-ene-3-Carboxylic acid ethyl ester (Oseltamivir epoxide)	334.40
54	Palbociclib	163.33	1	tert-Butyl 4-(6-((6-acetyl-8-cyclopentyl-5-methyl-7-oxo-7,8-dihydropyrido[2,3-d]pyrimidin-2-yl)amino)pyridin-3-yl)piperazine-1-carboxylate	246.63
55	Pantoprazole Sodium Sesquihydrate	340.00	2	5-Difluoromethoxy-2-(3,4-dimethoxy-pyridin-2-yl)methyl sulfanyl)-1H-benzimidazole	505.47
56	Paroxetine Hydrochloride Hemihydrate	136.67	3	Methanesulfonic acid-4-(4-fluoro-phenyl)-1-methyl-piperidin-3-ylmethyl ester	166.73
57	Peramivir	140.00	1	(1S,2S,3R,4R)-3-((S)-1-acetamido-2-ethylbutyl)-4-amino-2-hydroxycyclopentanecarboxylic acid	150.50
58	Perampanel	140.00	2	(3-Bromo-1-phenyl-5-pyridin-2-yl) pyridine-2(1H)-one	165.20
59	Perindopril tert-butyl Amine	150.00	1	(2S,3aS,6aS)-benzyl octahydrocyclopenta[b]pyrrole-2-carboxylate hydrochloride	117.75
60	Pimavanserin Tartarate	140.00	3	(4-(Isopropoxymethyl)phenyl)methanamine	63.70
61	Pirfenidone	183.33	2	5-Methyl-2-(1H)-pyridone	160.42
62	Posaconazole	140.00	2	4-(4-(4-(((3R,5R)-5-((1H-1,2,4-triazol-1-yl) methyl)-5-(2,4-difluorophenyl)tetrahydrofuran-3-yl) methoxy) phenyl) piperazine-1-yl)-1H-1,2,4-triazol-5(4H)-one	163.10
63	Prasugrel	136.67	4	1-Cyclopropyl-2-(2-fluorophenyl)-ethanone	137.35
64	Pregabalin	400.00	4	Iso valeraldehyde	414.40
65	Rabeprazole Sodium	173.33	7	2,3-Lutidine	195.17
66	Raloxifene Hydrochloride	170.00	2	4-(2-Piperidin-1-yl-ethoxy)-benzoic acid hydrochloride	173.40
67	Ramipril	196.67	2	(±)-Cis-endo-2-aza bicyclo[3.3.0] octane-3-carboxylic acid benzyl ester hydrochloride	170.85
68	Ranolazine	166.67	1	1-[N-(2,6-Dimethylphenyl) carbamoylmethyl]piperazine	115.83
69	Remdesivir	140.00	3	(3R,4R,5R)-2-(4-aminopyrrolo[2,1-f][1,2,4] triazin-7-yl)-3,4-bis(benzyloxy)-5-((benzyloxy) methyl)tetrahydrofuran-2-ol	216.30
70	Repaglinide	136.67	2	2-(3-Ethoxy-4-(ethoxycarbonyl) phenyl)acetic acid	105.23
71	Ribavirin	150.00	2	Methyl 1H-1,2,4-triazole-3-carboxylate	99.00
72	Ritonavir	163.33	8	(R,Z)-5-Amino-2-(dibenzylamino)-1,6-diphenyl hex-4-en-3-one	326.67

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73	Rivaroxaban	173.33	8	1-flouro-4-nitrobrnzene	135.00
74	Rosuvastatin Calcium	183.33	10	4-Fluoro benzaldehyde	230.27
75	Selexipag	163.33	2	2-Chloro-5,6-diphenyl pyrazine	129.03
76	Sofosbuvir	130.00	1	(2'R)-2'deoxy-2'-fluoro-2'methyluridine	76.70
77	Sumatriptan Succinate	140.00	6	Benzyl chloride	93.80
78	Tadalafil	160.00	1	(1R,3R)-Methyl-1-(benzo [d][1,3]dioxol-5-yl)-2-(2-chloro acetyl)-2,3,4,9-tetrahydro-1H-pyrido[3,4-b]indole-3-carboxy late (Tadalafil intermediate)	203.73
79	Tenofovir Disoproxil Fumarate	160.00	2	Adenine	45.87
80	Tolvaptan	173.33	2	1-(4-amino-2-methylbenzoyl)-7-chloro-3,4-dihydro-1H-benzo[b]azepin-5(2H)-one	204.53
81	Trazadone Hydrochloride	410.00	4	1-(3-Chlorophenyl)-piperazine hydrochloride	527.26
82	Urapidil	173.33	2	3-(4-(2-methoxyphenyl) piperazin-1-yl)propanenitrile	159.47
83	Valacyclovir Hydrochloride	833.33	2	Acetic acid 2-(2-acetyl-amino-6-oxo-1,6-dihydro-purin-9-ylmethoxy)-ethyl ester	899.17
84	Valganciclovir Hydrochloride	136.67	3	2-Amino-9-(2-hydroxy-1-hydroxymethyl-ethoxymethyl)-1,9-dihydro-purin-6-one	140.77
85	Vildagliptin	173.33	4	Pyrrolidine -2-carboxylic acid	109.55
86	Voglibose	140.00	1	Tetra Benzyl Voglibose	387.10
87	Vonoprazan Fumarate	145.00	2	5-(2-fluorophenyl)-1H-pyrrole-3-carbaldehyde	81.93
88	Voriconazole	163.33	3	1,3-difluoro benzene	89.02
89	(S)-(-)-1,2,4-Butanetriol	266.67	2	L-(-)-Maleic acid	526.67
90	(S)-(+)-3-Hydroxy tetrahydrofuran	66.67	3	L-(-)-Maleic acid	63.81
	Total (Any 37 products will be manufactured at any given point of time)	11266.67 kg/day (338 TPM)			

By-products:

S. No	Name of the Product	Name of the By-product	Quantity in Kg/day
1	Abacavir	Triethylamine hydrochloride	111.70
		Ethanol	112.20
2	Apixaban	Morpholine	44.70
3	Argatroban	Triethylamine hydrochloride	131.80
4	Aripiprazole	Sodium bromide	155.10
5	Avanafil	N,N-Dicyclohexyl urea	792.60
6	Baloxavir carboxyl	Benzyl chloride	41.90
7	Bilastine	Sodium -p-toulene sulfonate	82.75
		Potassium P-toluene sulfonate	79.80
8	Brinzolamide	P-toluene sulphonic acid	71.30
9	Brivaracetam	1,1,1,3,3,3Hexamethyldisilazane	111.40
10	Clopidogrel Bisulphate	TEA Hydrochloride	171.85
		P-toluene Sulphonic acid	185.00

11	Darunavir	Tert-Butanol	27.90
		Triethylamine Hydrochloride	51.75
12	Dasatinib	Triethylamine hydrochloride	54.77
13	Donepezil Hydrochloride	Potassium chloride	64.50
		Methoxy ethanol	110.45
		Aluminium Hydroxide	56.60
		Dimethyl sulphide	37.80
14	Donepezil	Dimethyl sulphide	33.50
		Tert- Butanol	42.20
15	Duloxetine Hydrochloride	Oxalic acid	44.90
16	Edoxaban	Tri ethylamine Hydrochloride	60.10
17	Favipiravir	Sodium bromide	134.40
		Potassium chloride	71.85
18	Labetalol Hydrochloride	Boric acid	381.60
19	Lamivudine	L-methanol	132.10
		Boric acid	52.30
20	Lansoprazole	Sodium acetate	78.20
		Acetic acid	57.25
		Potassium nitrate	81.10
21	Loratadine	Potassium chloride	62.25
22	Mirabegron	Acetic acid	117.50
		Ammonium sulphate	128.20
23	Oseltamivir phosphate	Tert butyl chloride	64.02
24	Paroxetine Hydrochloride hemihydrates	Potassium chloride	31.30
		phenol	39.50
25	Perampanel	Potassium bromide	60.10
		Fumaric acid	52.20
26	Prasugrel	Succinimide	76.40
		Sodium bromide	66.00
27	Pregabalin	Ammonium chloride	1030.00
28	Rabeprazole sodium	Sodium acetate	100.50
		Acetic acid	73.55
29	Ramipril	Imidazole	95.50
		Sodium Fumarate	92.25
		Toluene	53.10
30	Ritonavir	Sodium acetate	93.85
		Boric acid	43.90
		4-Nitro phenol	51.40
		Sodium phosphate	33.45
		4-Nitro phenol	51.20
31	Rivaroxaban	Potassium chloride	63.90
		Triethylamine hydrochloride	103.10
32	Rosuvastatin calcium	Metachloro benzoic acid	420.25
		Ethanol	38.00
33	Sumatriptan Succinate	Potassium phosphate	377.70
34	Tolvaptan	Diisopropylethyl amine hydrochloride salt	185.50
		Diisopropyl ethyl amine oxalate salt	97.60
35	Trazadone hydrochloride	Sodium bromide	232.70
36	Valcyclovir hydrochloride monohydrate	Acetic acid	349.15
37	Voglibose	Toluene	227.30

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38	S(-)-1,2,4 Butane triol	Boric acid	194.30
39	(S)-(+)-3Hydroxy Tetrahydrofuran	Boric acid	23.80

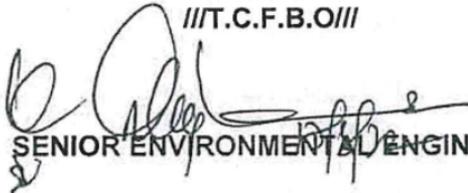
This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 30th June, 2026.

Sd/
MEMBER SECRETARY

To
M/s. Srinu Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District

///T.C.F.B.O///


SENIOR ENVIRONMENTAL ENGINEER

SCHEDULE - A

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1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.coq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFE (expansion) order dt. 10.06.2021. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE (expansion) order dt. 10.06.2021 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed 856.65 KLD.

S. No	Purpose	Quantity
1	Process	80.65 KLD
2	Washings	12.0 KLD
3	Boiler Feed	83 KLD
4	Cooling tower Makeup	393 KLD
5	Scrubber	14.5 KLD
6	Domestic	79.0 KLD
7	RO water input	60.0 KLD
8	Gardening	134.50 KLD
	Total	856.65 KLD (Fresh – 636.48 KLD + Recycled – 220.17 KLD)

2. During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr ⁺⁶)	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l

Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached Coal fired Boiler of capacity 3 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
2	Attached Coal fired Boiler of capacity 1 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
3	Attached Coal fired Boiler of capacity 1 x 10 TPH	SPM	115 mg/Nm ³
		SO ₂ *	600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
		NO _x *	300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
4	Attached to Thermic fluid heater of capacity 2 Lakh K.cal/hr	-	-
5	Attached to Thermic fluid heater of capacity 1 x 3 Lakh K.cal/hr	-	-
6	Attached to Process vents	HCl	35 mg/Nm ³
7	Attached to DG set of capacity 1 x 125 KVA, 1 x 250 KVA, 2 x 500 KVA & 3x 1000 KVA	SPM	115 mg/Nm ³

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.6,75,000/- for a period upto 30.06.2023.
8. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
10. The industry shall segregate effluents into LTDS & HTDS effluents separately.
11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of LTDS, HTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
13. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.
14. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

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21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall develop greenbelt as per norms.
23. The industry submitted Bank Guarantee of Rs. 16 lakhs towards commitment to comply with Board conditions / directions with validity upto 14.10.2022. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.
24. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.
25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
26. The industry shall not use effluents in cooling towers under any circumstances.
27. The industry shall not discharge any effluents onland within or outside the plant premises.
28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.
29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.
30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
31. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
32. The industry shall provide platform and covered area for detoxification of containers and container liners. The wastewater generated from detoxification facility shall be sent to the effluent storage tank for further treatment and disposal.
33. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.
34. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
35. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
36. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.
37. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
38. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

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39. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.
 40. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
 41. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
 42. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details.
 - ii) Quantity of Effluents generated and reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
 43. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
 44. The industry shall comply with Task Force directions issued by the Board from time to time.
 45. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
 46. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

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6. The industry shall dispose of e-waste to the authorized traders / recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To:
M/s. Srimi Pharmaceuticals Pvt. Ltd,
Sy.No. 247, 248, 253, 308, 309, 309/E, 309/EE,
310/E, 310/EE, 311, 311/E, 312, 313 & 313/AA,
Choutuppal (V&M), Yadadri Bhuvanagiri District

///T.C.F.B.O///


SENIOR ENVIRONMENTAL ENGINEER



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Annexure - III

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL - RED CATEGORY

CFO Order No: TSPCB/ZO/RCP/NLG/34/CFO/2022-220824058153

Date: 28.09.2022.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Trade Effluents: HTDS: Process & Washings – 800 KLD. LTDS: Process & Washings – 297 KLD Boiler blow down and Regeneration water – 14.5 KLD & Cooling tower bleed off – 2 KLD.	1113.5 KLD	Zero Liquid Discharge System: The industry shall segregate the effluents into LTDS & HTDS streams. LTDS effluents (313.5 KLD): After treatment in ETP, shall be recycled for washings of fabric, bleaching, scouring etc. HTDS Effluents (800 KLD): After treatment in ETP, shall be routed through RO System. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects are evaporated in MEE followed by ATFD and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal.
2	Domestic Effluent	8 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m ³ /hr. at peak flow
1	Attached to Fluidized Bed type boiler of capacity 6 TPH & Thermic fluid heater of capacity 1 Lakh K.Cal/hr.	---
2	Attached to Husk fired boiler of capacity 3 TPH & Thermic fluid heater of capacity 1 Lakh K.Cal/hr.	---
3	Attached to DG set of capacity 70 KVA.	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/34/HWM/2022
Date: 28.09.2022.
2. The Occupier of, **M/s. Maruti Cottex Ltd.**, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	35.3 of Schedule I : ETP sludge	4,500 Kgs/month	TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) to dispose to Cement plants for co-processing.
2	37.3 of Schedule-I : ATFD Salts	1500 Kgs/month	
3	5.1 of Schedule – I : Waste Oil	200 LPM	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Fabric Processing	1,50,000 mtrs/day
2	Printed Synthetic / Polyester Fabric	1,50,000 mtrs/day

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of December, 2027 superseding the existing CFO order dated 26.02.2019.** The industry shall pay the consent fees every financial year annually till the validity of the consent order. The industry shall pay the consent fees every financial year annually till the validity of the consent order.

To
M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information. The EE, RO, Nalgonda is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Nalgonda shall report to this office, if any non-compliance by the industry.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
13. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the

Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.

14. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
15. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
16. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
17. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
18. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
19. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
20. The industry shall carryout monthly environmental monitoring by Govt. / Private laboratories which is approved by Ministry of Environment, Forests & Climate Change (MoEF&CC) / accredited by NABL and submit monthly report to the concerned Regional office.
21. The industry may explore the possibility of tapping the solar energy for their energy requirements.
22. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 and amendments thereof.
 - c) Batteries (Management & Handling) Rules, 2001 and amendments thereof.
 - d) E-Waste (Management & Handling) Rules, 2016 and amendments thereof.
 - e) Plastic Waste (Management & Handling) Rules, 2016 and amendments thereof.
 - f) Construction & Demolition Waste (Management & Handling) Rules, 2016 and amendments thereof.
23. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.

- 24. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26. As per the provisions of the Section 19 of the (TS-iPASS) Act, 2014 (Act No. 3 of 2014), the applicant shall be penalized with fine as prescribed by the government from time to time as well as rectification of the defect if he / she or the organization as the case may be fails to comply with the conditions or undertaking in self certification given to the Nodal Agency.

SCHEDULE - B

- 1) The industry has paid consent fee of Rs. 2,89,300/- i.e., upto 31.03.2024. The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.12.2027.
- 2) The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
- 3) The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
- 4) The industry shall comply the all directions issued by the Board vide Revocation of closure order dated 06.01.2022.
- 5) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	1165 KLD
2.	Boiler feed	120 KLD
3.	Cooling / Humidification/Water spraying	20 KLD
4.	DM Plant / Softner	5 KLD
5.	Domestic	10 KLD
6.	Gardening	80 KLD
	Total	1400 KLD

- 6) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 7) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 to 3	SPM	115

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- 8) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

- 9) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 10) The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.
- 11) The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on open ground.
- 12) The industry shall procure raw materials i.e., synthetic / Polyester fabric from outside parties for manufacture of Printed Synthetic / Polyester Fabric and shall carryout only printing & washing activity.
- 13) The industry shall segregate the effluents into LTDS & HTDS streams and treat the effluent separately. The LTDS effluents (313.5 KLD) shall be treated in the ETP. The treated effluent shall be recycled back for washings of fabric, bleaching, scouring etc., and the HTDS Effluents (800 KLD) shall be treated in the ETP followed by 3 pass RO Systems. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects shall evaporate into MEE followed by ATFD. The condensate of MEE shall be used for boiler feed makeup. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal / Alternate Fuel & Raw Material Facilities (AFRF) for disposing to cement industries for co-processing.
- 14) The industry shall regularly operate ETP, RO system & Multiple Effect Evaporator (MEE) followed by ATFD to evaporate the RO rejects.
- 15) The industry shall regularly operate the Air Pollution Control Equipments i.e., MDC followed by water scrubbing for control of the dust & flue gas emissions generated from boilers & thermic fluid heaters. The industry shall not cause any air pollution in the surrounding area.
- 16) The industry shall provide closed shed for storage of husk & husk ash to control fugitive emissions.
- 17) The industry shall install fume / dust extraction system followed by scrubber to control emissions generated from the process.
- 18) The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.
- 19) The industry shall dispose the Hazardous waste to TSDF, Dundigal, Medchal-Malkajgiri District regularly / Alternate Fuel & Raw Material Facilities (AFRF). The industry shall furnish online manifest copies of the hazardous waste lifted to TSDF on monthly basis to RO, Nalgonda.
- 20) The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.

- a) Daily production details as per the GST sales.
 - b) Quantity of effluents generated, treated, evaporated and reused.
 - c) Log Books for pollution control systems.
 - d) Daily Hazardous / solid waste generated and disposed to TSDF / GEPIL.
- 21) The industry shall install digital flow meters at all sections i.e., at inlet & outlet of ETP, RO inlet, RO Permeate, RO rejects, MEE inlet, MEE Condensate and shall maintain daily log books as per the meter readings.
 - 22) The air emissions causing odour nuisance from Plant shall be controlled by adopting scientific methods so that the odour nuisance is eliminated completely.
 - 23) The industry shall not discharge any waste water inside / outside the plant premises under any circumstances.
 - 24) The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site.
 - 25) The industry shall provide separate energy meters to the effluent treatment plant and air pollution control systems and maintain the daily records.
 - 26) Qualified technical man power shall be employed to operate the ETP & MEE plant.
 - 27) The industry shall take all precautionary and safety measures during process operations.
 - 28) The industry shall maintain good house keeping within the plant premises.
 - 29) The industry shall comply with all the directions issued by the Board from time to time.
 - 30) The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
 - 31) The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.

SCHEDULE - C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain online manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

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4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.

To
M/s. Maruti Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District – 508 252.

28/9/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER



Photographs of Hazardous Waste Storage Facilities

**Hazardous Waste storage facility of M/s. Divi's Laboratories Pvt Ltd.,
(Photograph - 1)**

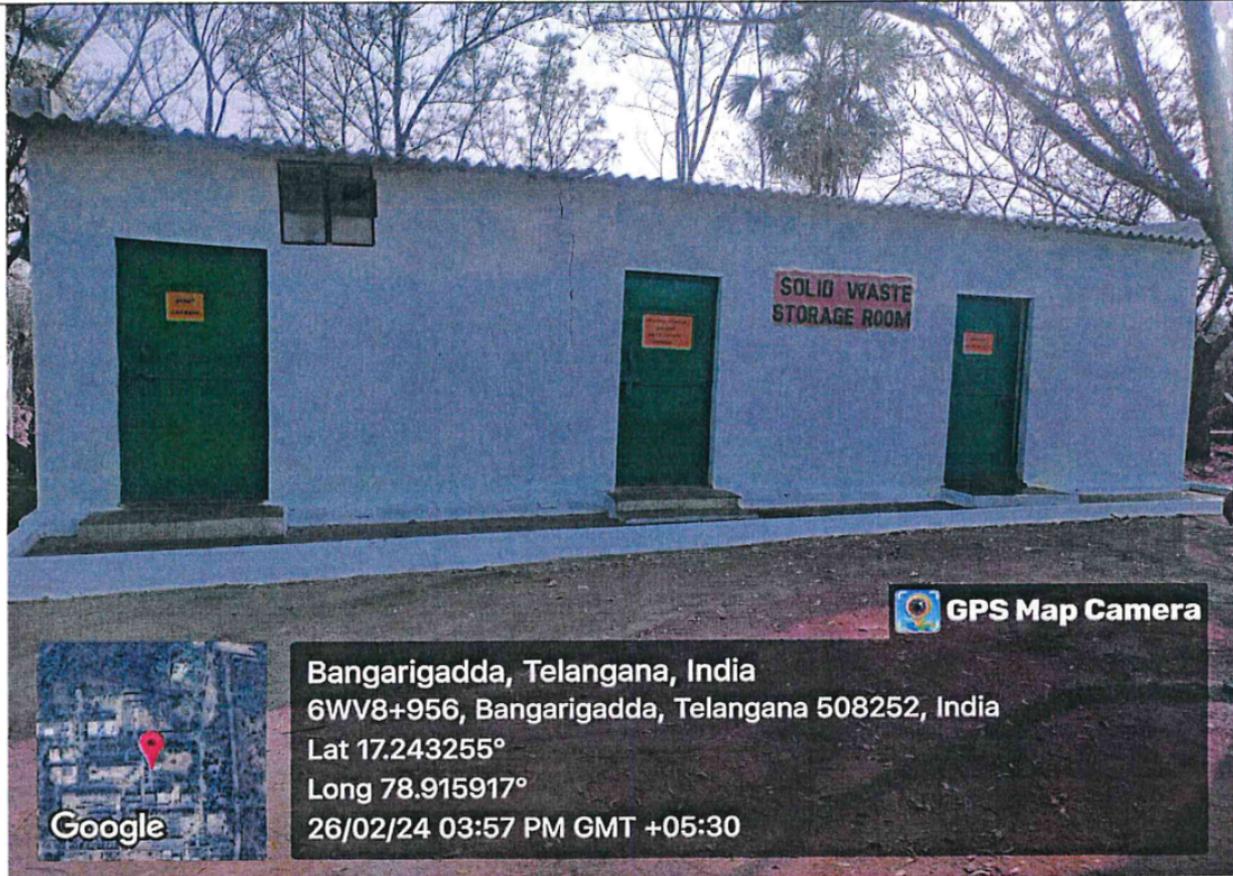


**Hazardous Waste storage facility of M/s. Divi's Laboratories Pvt Ltd.,
(Photograph - 2)**

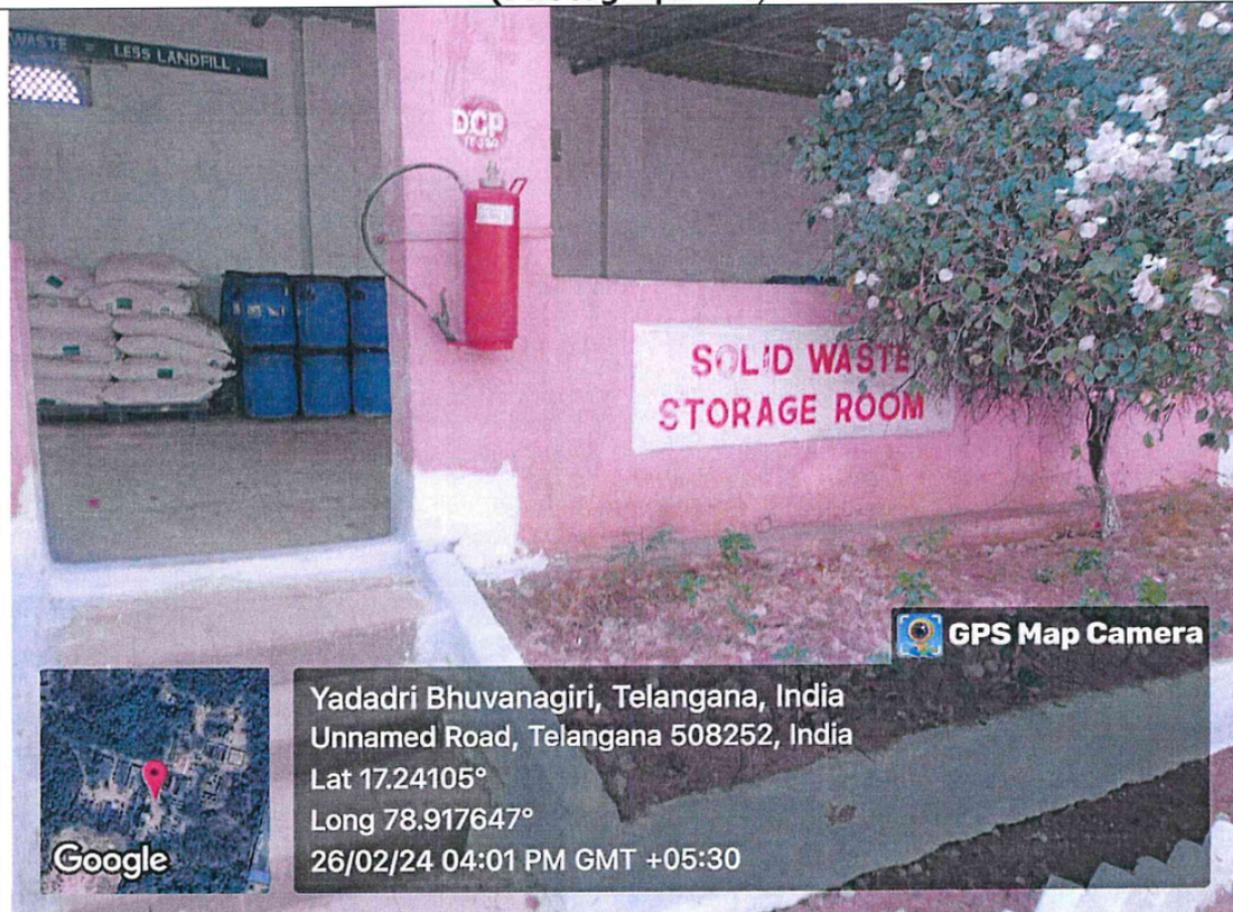


OA No. 55 of 2022
Photographs of Hazardous Waste Storage Facilities

Hazardous Waste storage facility of M/s. Srini Pharmaceuticals Pvt. Ltd
(Photograph - 3)



Hazardous Waste storage facility of M/s. Srini Pharmaceuticals Pvt. Ltd
(Photograph - 4)



OA No. 55 of 2022

Photographs of Hazardous Waste Storage Facilities

**Hazardous Waste storage facility of M/s. Maruti Cottex Ltd.,
(Photograph – 5)**



